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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 10363/2021 & CM APPL. 8813/2025

LALIT SHARMA AND ORS.

....Petitioners

Through: versus

UNION OF INDIA &ORS.

....Respondents

Through:

Mr. Naresh Kaushik, Sr. Adv. with Mr. Vardhman Kaushik, Mr. Udit Thakran, Mr. Prafful Saini & Mr. Prateek Dhankar, Advs. in CM APPL.17389/2025.

Mr. C. Mohan Rao, Sr. Adv. with Mr. Devender Bhardwaj & Mr. A. Sharma, Advs.

Mr. Ajay Kumar Agarwal, Adv. for Resp./ BCD.

Dr. Amit George, Mr. Arkaneil Bhaumik, Mr. Dushyant Kishan Kaul, Ms. Ibansara Syiemlieh, Ms. Suparna Jain & Ms. Rupam Jha, Advs. for Resp./ DHC.

Mr. T. Singhdev, Mr. Tanishq Srivastava, Ms. Yamini Singh, Mr. Abhijit Chakravorty, Mr. Bhanu Gulati, Ms. Anum Husssain & Mr. Sourabh Kumar, Advs. for BCD.

Mr. Avi Singh, Sr. Adv. with Mr. Lal Singh Thakur, Mr. Sudhir Tewatia, Mr. Rachit Singh, Mr. M Yadav, Mrs. Mehul Gulati, Mr. Tarun Moan, Mr. Naman Chaudhary, Mr. Prashant Solanki, Mr. Anurag Sharma & Mr. Vistal, Advs. for Applicant.

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CORAM: JUSTICE PRATHIBA M. SINGH JUSTICE NAVIN CHAWLA JUSTICE C. HARI SHANKAR ORDER 27.03.2025

1. This hearing has been done through hybrid mode.

CM APPL. 17840/2025 (exemption)

2. Allowed, subject to all just exceptions. The application stands disposed of.

CM APPL. 17839/2025 (for directions) in W.P.(C) 10363/2021

- 3. In the present writ petition directions have been issued from time to time, in respect of conduct of elections to the Delhi High Court Bar Association as also the various Bar Associations in the District Courts. Vide order dated 21st February, 2025 finally, elections were fixed for being conducted in all Courts simultaneously on 21st March, 2025.
- 4. The elections to all the Bar Associations were concluded on 21st March, 2025 except in respect of the Saket Bar Association and the Shahdara Bar Association, which were called off due to various reasons. Accordingly, certain applications were filed in respect of these two Bar Associations which were considered by this Court yesterday *i.e.*, 26th March, 2025 and appropriate directions were passed.
- 5. Today, the present application has been filed challenging the election held for the Dwarka Court Bar Association on 21st March, 2025 whereby the new Executive Committee has already been elected.
- 6. After making some submissions, Mr. Kaushik ld. Senior Counsel for the Applicant requests that he may be permitted to withdraw the present

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application with liberty to avail the remedies in accordance with the law.

- 7. The Application is thus dismissed as withdrawn with liberty as prayed for.
- 8. All contentions are left open to be raised by the Applicant in appropriate proceedings.
- 9. The application is disposed of in above terms.

PRATHIBA M. SINGH, J.

NAVIN CHAWLA, J.

C. HARI SHANKAR, J.

MARCH 27, 2025 *kk/ss*

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